MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI J.V. PATIL, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 14:30 Hours ON 19.07.2017.

Following officers attended the meeting:

a. Shri S.S. Ahuja, OSD, Department of Revenue
b. Shri Rajbir Sharma, Joint Director General of Foreign Trade, DGFT
c. Shri Kumar Rahul, Deputy Director General of Foreign Trade, DGFT

II. Minutes of the last Meeting held on 31.05.2017 were confirmed.

III. The Committee deliberated upon all the cases and following decisions were taken:

Sl. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
1.	M/s Aarti International Pvt. Ltd., Ludhiana. 01/36/218/51/AM-18/EPCG-I	3030003458 dated 05.12.2007 3030003528 dated 26.12.2007	Condonation of delay submission of installation certificate.	The Committee took into account the submission of the party that they could not obtain the installation certificate from Central Excise authority within prescribed time period. The Committee noted that party has not given the valid reasons for delay in submission of installation certificate to EPCG Committee. The Committee deliberated upon the case and decided to **defer** the case with direction to obtain the valid reasons for delay in submission of installation certificate from the party.
2.	M/s Acron Developers Pvt. Ltd., Mumbai. 01/36/218/306/AM-17/EPCG-I	0330017283 dated 30.08.2007	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 111.38% specific EO (28.49% in first block & 82.89% during the second block period). The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to delay in construction of Hotel and Mumbai terrorist attack on 26th November, 2008. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-2009. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**

3.	M/s Astitva Creations Pvt. Ltd., Bangalore. 01/36/218/280/AM-17/EPCG-I	0730009179 dated 28.07.2010	Extension of block-wise EOP.	The Committee took into account the submission of the party that they could not complete the EO in the first block due to glut in international market and lack of export orders. Presently, they have export orders in hand. The party had already submitted the composition fee @2% for extension of block-wise EOP to RA, Bangalore. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-2014. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
4.	M/s Dewas Metal Section Pvt. Ltd.,Bhopal. 01/36/218/66/AM-18/EPCG-I	1130001934 dated 19.10.2010	Extension of block-wise EOP and extension EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to worldwide recession in international market. Presently, they have export orders in hand**.** The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para

				5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
5.	M/s Jupiter Lifeline Pvt. Ltd., Mumbai. 01/36/218/231/AM-17/EPCG-I	0330018637 dated 01.01.2008 0330019984 dated 12.05.2008	i. Extension of block-wise EOP in respect of EPCG Authorization Nos. 0330018637 dated 01.01.2008 & 0330019984 dated 12.05.2008; ii. Extension of EOP for 02 years in respect of EPCG Authorization No. 0330019984 dated 12.05.2008.	The Committee noted that the party has fulfilled Nil EO in first block period & 100% EO fulfilled during the second block period in respect of authorization no. 0330018637 dated 01.01.2008 and against authorization no. 0330019984 dated 12.05.2008, party has not fulfilled any EO. The Committee took into account the submission of the party that they could not fulfil the 50% EO within 1st block in respect of both the authorizations and entire EO within the original EOP in respect of authorization no.0330019984 dated 12.05.2008 due to civil war like situation in West Asia (Gulf) & North Africa. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of EPCG Authorization Nos. 0330018637 dated 01.01.2008 & 0330019984 dated 12.05.2008, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years against authorization no. 0330019984 dated 12.05.2008 on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
6.	M/s Electroforce (India) Pvt. Ltd., Mumbai.	0330028528 dated 01.02.2011	Extension of block-wise EOP and extension EOP for 02 years.	The Committee noted that the party has fulfilled 33.50% EO in first block period and 2.02% EO during the second block period.

	01/36/218/273/AM-17/EPCG-I			The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to cancellation of export orders and slow down in market. Presently, they have valid export orders. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
7.	M/s IMI Machine Tools Pvt. Ltd., Ahmedabad. 01/36/218/02/AM-18/EPCG-I	0830004257 dated 31.05.2011 0830004465 dated 07.10.2011	Extension of block-wise EOP.	The Committee took into account the submission of the party that they could not fulfil the EO till date due to non-availability of export orders. Presently, they have purchase orders in hand and are confident to fulfil the EO within extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy

				Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
8.	M/s Health Biotech Pvt. Ltd.,Chandigarh. 01/36/218/262/AM-17/EPCG-I	2230000793 dated 30.11.2007 2230000797 dated 03.12.2007	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee noted that a SCN has been issued by RA to party in respect of authorization no. 2230000793 dated 30.11.2007. The Committee deliberated upon the case and decided to **defer** it with directions to obtain the copy of SCN and reasons with regards issuance of SCN to party from RA concerned.
9.	M/s MRL Tyres Pvt. Ltd., New Delhi (Formerly known as Malhotra Rubbers Ltd.). 18/197/AM-17/P-5	0530151150 dated 04.02.2010	Condonation of delay in obtaining the installation certificate.	The Committee noted that the party has fulfilled 126.98% specific EO within the first block period and also maintained the annual average EO during the EOP. The Committee took into account the submission of the party that they had obtained Chartered Engineer certificate for installation of capital goods. Later, they realised that installation certificate is to be taken from Central Excise Department and obtained the same from Central Excise in the year 2015 which is beyond prescribed time period of 18 months. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** condonation of delay in obtaining the installation certificate subject to payment of composition fees of Rs. 5000/-. **This has the approval of DG.**
10.	M/s Natco Exports Pvt. Ltd., UP. 01/37/218/161/AM-16/EPCG-II	0530152589 dated 29.06.2010	Waiver of Hard currency payment.	The Committee took into account the submission of the party that M/s.ANI Marble & Granite, New Delhi, has won tender for supply of export product i.e. stone/stone work, for the Indian style Torana Gate at Kuala Lumpur, Malaysia. The party is in agreement with M/s. ANI Marble & Granite, New Delhi for supply of export product i.e. stone/stone work. The Committee noted that the consignee will be High Commission of India, Kuala Lumpur and the export proceeds will be paid by High Commission of India in Indian rupees. The Committee deliberated upon the case and decided to **defe**r it with directions to call the party for PH in the next Committee meeting before taking a decision in the matter.
11.	M/s V.K. Box Industries, Delhi 01/37/218/06/AM-18/EPCG-II	0530148372 dated 06.02.2009 0530148966 dated	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil EO in stipulated EOP due to recession and fluctuation in rates of export products in the global market.

		13.05.2009		Presently, they have export orders in hand and are hopeful of completing the EO within the extended EOP. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
12.	M/s Sumangal Silk Mills Pvt. Ltd, Mumbai 01/37/218/362/AM-17/EPCG-II	0330021973 dated 05.12.2008 0330020148 dated 03.05.2008 0330020462 dated 24.06.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil EO in stipulated EOP due to recession in the global market. Presently, they have export orders in hand and are hopeful of completing the EO within the extended EOP. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of

				extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
13.	M/s Sujith Match Industries, Kovilpatti 01/37/218/47/AM-18/EPCG-II	3530003700 dated 02.07.2009	Extension of block-wise EOP	The Committee noted that the party has fulfilled more than 100% EO within the second block of EOP. The Committee took into account the submission of the party that they could not fulfil EO in first block of EOP due to recession in the international market. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09. **This has the approval of DG.**
14.	M/s Sterling Publishers Pvt. Ltd, New Delhi. 01/37/218/283/AM-17/EPCG-II	0530145662 dated 20.02.2008 0530146771 dated 29.07.2008	Acceptance of Installation Certificate issued by independent Chartered Engineer in place of Central Excise.	The Committee noted that the party has fulfilled their entire EO in the first block of EOP. The party took into account the submission of the party that they installed the capital goods in their factory premises and obtained the installation certificate from Chartered Engineer but could not apply to Central Excise Department for issuance of Installation Certificate in time. However, the party has submitted copy of installation certificate in respect of both the EPCG authorizations issued by Central Excise Authority on the basis of inspection made on 05.06.2017. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** acceptance of installation certificate issued by chartered engineer instead of central excise authority subject to payment of composition fee of Rs.5000/- against each authorisation. **This has the approval of DG.**
15.	M/s Ruchira Paper Limited, Sirmaur	2230000919 dated	Extension of block wise EOP and Extension of EOP	The Committee took into account the submission of the party that they could

	H.P. 01/37/218/238/AM-15/EPCG-II	26.05.2008	for two years	not fulfil EO during the stipulated EOP due to adverse market condition in the paper industry. Presently, they have export orders in hand and are hopeful of completing the remaining EO within the extended EOP. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09.; b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
16.	M/s Samrat Plywood Ltd, Chandigarh 01/37/218/129/AM-15/EPCG-II	2230000824 dated 11.01.2008	Extension of EOP for 2 years	The Committee took into account the submission of the party that they could not fulfil EO in stipulated EOP due to economic slowdown. Presently, they have export orders in hand and are hopeful of completing the remaining EO within the extended EOP The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para

				5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
17.	M/s Turbo Tools Pvt. Ltd, Ludhiana 01/37/218/411/AM-17/EPCG-II	3030002820 dated 05.06.2007 3030004546 dated 17.09.2008 3030006836 dated 10.06.2010	Condonation of delay in submission of installation certificate from Central Excise.	The Committee noted that the party has fulfilled more than 100% EO in respect of all EPCG authorisations. The Committee took into account the submission of the party that the capital goods were imported, vide Bill of entry dated 13.08.2007, and installed on 03.09.2009. The Party applied on 17.01.2008 to the Jurisdictional Excise Office for issue of installation certificate but the installation certificate was issued on 24.12.2012. The installation certificate was submitted to RA, Ludhiana on 28.12.2012 which is beyond the time period of 18 months. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/- against each authorisation. **This has the approval of DG.**
18.	M/s The Pushpak Textiles Pvt. Ltd, Bhilwara 01/37/218/108/AM-17/EPCG-II	1330001453 dated 13.11.2006	Extension of block-wise EOP.	The Committee noted that the party has fulfilled more than 100% EO during 2nd block of EOP. The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to recession in the international market. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-2009. **This has the approval of DG.**
19.	M/s Narsing Textiles Industries Pvt. Ltd, Mumbai. 01/37/218/36/AM-18/EPCG-II	0330024743 dated 24.12.2009	Extension of block-wise EOP.	The Committee noted that the party has fulfilled more than 100% EO during 2nd block of EOP. The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to non-availability of export orders.

				The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-2014. **This has the approval of DG.**
20.	M/s West Side Hotels & Resorts (P) Ltd, Panchkula. 01/37/218/213/AM-17/EPCG-II	2239000960 dated 10.07.2008 2230000980 dated 06.08.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee noted that the Office of the DRI, Chandigarh has initiated an investigation in respect of violation of condition of EPCG authorisation by the party and called for a copy of EPCG authorisation and application from RA, Chandigarh. The Committee deliberated upon the case and decided to **defe**r it with directions to call a report from DoR on the status of inquiry by DRI, before taking a decision in the matter.
21.	M/s Sobana Offset Printers, Bangalore 01/37/218/60/AM-18/EPCG-II	0730005500 dated 11.04.2007	Extension of block-wise EOP and extension of EOP.	The Committee noted that the party has fulfilled than 98% EO in the second block of EOP. The Committee took into account the submission of the party that they could not fulfil EO in stipulated EOP due to competition in the international market. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period.

				Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
22.	M/s Uchitha Graphic Printers Pvt. Ltd, Mumbai 01/37/218/355/AM-17/EPCG-II	0330027906 dated 25.11.2010 0330029415 dated 09.05.2011	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee noted that the party has not submitted export documents and installation certificate to concerned RA till date. The Committee deliberated upon the case and decided to **defe**r it for further examination on file.
23.	M/s Suprajit Engineering Limited, Bangalore. 01/37/218/40/AM-18/EPCG-II	0730007515 dated 24.10.2008	Condonation of not-maintenance of annual average exports.	The Committee noted that the party has fulfilled 100% specific EO in the first block of EOP. The Committee further noted the submission of the party that there is a shortfall in fulfilment of annual average EO in three years which has been offset by excess exports in other years. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation from maintenance of Annual Average EO as the party has covered the shortfall in Average EO through excess exports during other years. **This has the approval of DG.**
24.	M/s EPC Industrie Limited, Nashik 01/36/218/40/AM-18/EPCG-I	0330029424 dated 09.05.2011 0330032352 dated 30.03.2012	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 3.09% EO in respect of EPCG authorization no. 0330029424 dated 09.05.2011 and Nil against authorization no. 0330032352 dated 30.03.2012. The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP. Presently, they have purchase orders in hand and are confident to fulfil the EO within the EOP. The party has already paid the composition fees to RA, Mumbai. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-2014.

				Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
25.	M/s Eaton Fluid Power Limited, Pune. 01/36/218/78/AM-18/EPCG-I	3130001693 dated 03.04.2006 3130001691 dated 31.03.2006	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 17.47% specific EO in first block period and 86.32% specific EO in respect of authorization no. 3130001691 dated 31.03.2006 and against authorization no. 3130001693 dated 03.04.2006, they have fulfilled Nil EO in first block period and 100.24% specific EO during the second block period. The Committee took into account the submission of the party that they could not fulfil of 50% EO in 1st block period due to poor market conditions they did not get enough export orders from their overseas customers. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP in respect of these authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-2009. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
26.	M/s Giriraj Spintex (P) Ltd., Bhilwara. 01/36/218/127/AM-17/EPCG-I	1330001742 dated 13.12.2007 1330001795 dated 26.02.2008 1330001879 dated 25.07.2008	Extension of block wise EOP and extension of EOP for 02 years.	The Committee took into account the submission of the party that they could not fulfil their EO during the original EOP due to slump in the international market. Presently, they have export orders in hand. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-

				09; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
27.	M/s G.G. Automotive Gears Ltd., Dewas. 01/36/218/63/AM-18/EPCG-I	1130002343 dated 20.12.2011 1130001815 dated 23.06.2010	i. Extension of block-wise EOP in respect of 02 EPCG authorization nos. 1130002343 dt. 20.12.2011 & 1130001815 dt. 23.06.2010. ii. Extension of EOP for 02 years against authorization No. 1130001815 dt. 23.06.2010.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to worldwide recession in international market. Presently, they have purchase orders in hand. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of 02 EPCG authorization nos. 1130002343 dt. 20.12.2011 & 1130001815 dt. 23.06.2010, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years against authorization No. 1130001815 dt. 23.06.2010 on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**

28.	M/s Liugong India Pvt. Ltd., Dhar. 01/36/218/97/AM-18/EPCG-I	1130001485 dated 31.03.2009	Extension of block-wise EOP and extension of EOP for 02 years.	The Committee noted that the party has fulfilled 24.44% EO in first block period. The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to slow down in infrastructure industries in foreign market the demand of heavy and commercial vehicle including earth movers, and bulldozer, wheel loader excavator went down drastically. Now, they have export orders in hand and are hopeful to fulfil the EO in extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
29.	M/s Saifco Hillcrest Hotels Pvt. Ltd, Srinagar 01/37/218/73/AM-18/EPCG-II	0530144053 dated 05.07.2007	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 39.75% EO during the 1st block of EOP and 60.25% EO during 2nd block of EOP. The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to recession in the international market followed by natural calamity and disturbance in the valley. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension

				of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-2009. **This has the approval of DG.**
30.	M/s 3D Technopack Limited, Mumbai 01/37/218/43/AM-18/EPCG-II	0330025500 dated 17.03.2010	Extension of block-wise EOP.	The Committee noted that the party has not fulfilled any EO during the 1st block period. However, the Party has fulfilled 79.96% EO during 2nd block EOP and paid proportionate Custom Duty and interest in respect of unfulfilled EO. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-2014. **This has the approval of DG.**
31.	M/s QOT Packaging Pvt. Ltd, Mumbai 01/37/218/82/AM-18/EPCG-II	0330030187 dated 01.08.2011	i. Extension of block-wise EOP. ii. Condonation of delay in submission of installation certificate.	The Committee took into account the submission of the party that they could not fulfil EO in first block of EOP due to non-availability of export orders. Presently, they have received confirmed orders and hopeful to fulfil EO in the remaining EOP. The Committee noted that the Party had imported capital goods, vide Bill of Entry dated 17.09.2011, and were installed on 23.01.2012. The Party had applied to the Jurisdictional Central Excise Authority for issue of installation certificate on 22.02.2012 and reminder was sent on 28.03.2012. The installation certificate was issued by the Jurisdictional Excise Authority on 20.06.2012 which was simultaneously submitted to RA. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-

				14; and b) condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/-. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
32.	M/s Shree Balajee Landmark Hotels Pvt. Ltd, Indore 01/37/218/61/AM-18/EPCG-II	1130001630 dated 13.11.2009	Extension of block-wise EOP.	The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to recession in the international market and renovation of their hotel which is in second phase. They are pioneer in the hotel industry and are confident of fulfilling EO in the remaining EOP which is valid till 13.11.2017. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-2014. **This has the approval of DG.**
33.	M/s Posco Maharashtra Steel Pvt. Ltd, Raigad, Maharashtra. 01/37/218/144/AM-17/EPCG-II	0330028424 dated 19.01.2011 0330030999 dated 09.11.2011 0330030166 dated 29.07.2011 0330030291 dated 29.07.2011 0330030513 dated 08.09.2011 0330030564 dated 14.09.2011 0330030783 dated 10.10.2011 0330029894 dated 01.07.2011 0330029405 dated 06.05.2011	i. Condonation of delay in submission of installation certificate. ii. Extension of block-wise EOP.	The Committee took into account the submission of the party that they could not fulfil EO in first block of EOP due to fluctuation in the steel rates in the international market. Presently, they have sufficient export orders in hand and are hopeful of fulfilling EO in the remaining EOP. The Committee noted that the party could not submit installation certificate in stipulated time as their project schedule got delayed because of delay in construction work due to local issues and monsoon. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount

		0330029600 dated 27.05.2011 0330028940 dated 15.03.2011 0330029230 dated 08.04.2011 0330029308 dated 21.04.2011 0330029040 dated 22.03.2011 0330028728 dated 18.02.2011 0330028557 dated 03.02.2011 0330029946 dated 07.07.2011		in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/- in respect of each authorisation. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
34.	M/s Saraswati Fabrics, Jaipur 01/37/218/85/AM-18/EPCG-II	1330002185 dated 02.07.2009	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 100% EO during 2nd block of EOP. The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to recession in the international market. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
35.	M/s R. Stick, Mumbai 01/37/218/66/AM-18/EPCG-II	0330018478 dated 18.12.2007	i. Extension of block-wise EOP. ii. Condonation of delay in submission of installation certificate.	The Committee noted that the party has fulfilled 48% EO during the 1st block of EOP. However, the Party has fulfilled 55% EO during 2nd block of EOP. The Committee took into account the submission of the party that they could not fulfil EO in first block of EOP due to market world wise were depressed.

				Further, the Committee noted that the capital goods were procured vide bill of entry dated 27.12.2007 and installed on 15.02.2008. However, the installation certificate was submitted to RA on 31.05.2016, a delay of more than 18 months. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/-. **This has the approval of DG.**
36.	M/s Print House (India) Pvt. Ltd, Mumbai 01/37/218/15/AM-18/EPCG-II	0330015757 dated 10.04.2007 0330016891 dated 26.07.2007 0330016005 dated 09.05.2007	i. Extension of block-wise EOP and extension of EOP for 2 years. ii. Condonation of delay in submission of installation certificate.	The Committee noted that the party has fulfilled more than 90% EO in respect of all three EPCG authorizations after expiry of EOP. The Committee took into account the submission of the party that they could not fulfil EO in stipulated EOP due to recession in the international market. Further, the installation certificate was not submitted in stipulated time due to lack of knowledge of policy/ provisions. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period.

				c) condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/- against each authorisation. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
37.	M/s V.K.U. Fishnets, Nagercoil, Kanyakumari. 01/37/218/113/AM-18/EPCG-II	3530004538 dated 25.05.2011	Extension of block-wise EOP.	The Committee took into account the submission of the party that they could not complete export obligation in stipulated time due to severe recession in the international market. The Committee noted that as per RA's report the party has not fulfill any export obligation till date while the party has claimed to have completed the EO upto 100%. The Committee deliberated upon the case and decided to **defe**r it with directions to the party to submit export documents with concerned RA after which RA will send a detailed report to Headquarters for taking a decision in the matter.
38.	M/s Vallabh Yarns Pvt. Ltd, Ludhiana 01/37/218/60/AM-17/EPCG-II	3030006063 dated 14.12.2009 3030003980 dated 01.05.2008 3030006239 dated 29.01.2010	Extension of block-wise EOP and extension of EOP.	The Committee took into account submission of the party that they could not fulfill export obligation due to slowdown in the international market. The Committee noted that the party has not submitted export documents and installation certificates to concerned RA. The Committee deliberated upon the case and decided to **defe**r it with directions to the party to submit export documents and installation certificates to concerned RA. The concerned RA will send a report to Headquarters in the matter.
39.	M/s Kartar Agro Industries Pvt. Ltd., Ludhiana. 01/36/218/76/AM-18/EPCG-I	3030008925 dated 08.11.2011	Extension of block-wise EOP.	The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to slump in market. Presently, they have export orders in hand. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in

				terms of the provisions of Para 5.8.3 of HBP 2009-14. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No. 3 /2015-20 dated 02.09.2015. **This has the approval of DG.**
40.	M/s Global Pharmatech Pvt. Ltd., Hosur. 01/36/218/303/AM-17/EPCG-I	0730007563 dated 12.11.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee noted that the party's request is not clear. The Committee decided to **defer** the case and directed that the party may be asked to clarify their request.
41.	M/s Chennai Expo Prints Pvt. Ltd., Chennai. 01/36/218/48/AM-18/EPCG-I	0430009416 dated 17.01.2011	Regularization of 50% exports made by alternate product prior to endorsement.	The Committee noted that the party have furnished statement showing export of readymade garments made from 21.11.2013 to 29.03.2016 for a value of US$3,70,225.64 and the item, readymade garments has been included for export only on 27.01.2016 by RA. The exports made prior to that date are not accepted by RA for EO fulfilment. The Committee observed that there was a provision to fulfil 50% EO by export of alternate products at the time of issuance of licence. The Committee, therefore, decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **regularize** the exports made by alternate products viz. 'readymade garments' manufactured by them prior to the date of endorsement, in terms of Para 5.5 (i) FTP 2009-14 subject to the satisfaction of the terms and conditions therein. The party would, however, maintain average export obligation for alternate product, as may be re-fixed by RA as per policy. **This has the approval of DG.**
42.	M/s Clarity Gold Pvt. Ltd., Jaipur. 01/36/218/22/AM-18/EPCG-I	1330001563 dated 14.03.2007 1330001575 dated 28.03.2007	Extension of block wise EOP and extension of EOP for 04 (2+2) years.	The Committee noted that the EOP of the said authorizations had already been expired on 13.03.2015 & 27.03.2015 as well as time for first extension of EOP for 02 years had also expired on 13.03.2017 & 27.03.2017 respectively. The Committee deliberated upon the case and decided to **defer** it with direction to call the party for PH in next EPCG Committee meeting and also obtain reasons for delay in submission of the request for extension of EOP to EPCG Committee.
43.	M/s Gold Mint India Ltd., Jaipur. 01/36/218/25/AM-18/EPCG-I	1330002223 dated 28.07.2009 1330002224 dated	Extension of block-wise EOP.	The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to slump in the international market. Presently, they have export

		28.07.2009		orders in hand and are confident to fulfil the EO within EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
44.	M/s Ruchira Printing & Packaging, Sirmaur, HP 01/37/218/119/AM-17/EPCG-II	2230000775 dated 12.11.2007	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee noted that the party has not fulfilled EO even after expiry of EOP. The Committee deliberated upon the case and decided to **defe**r it with directions to call a detailed report from RA before taking a decision in the matter.
45.	M/s Shree Bharani Spinning (India) Limited, Erode, 01/37/218/27/AM-18/EPCG-II	3230009494 dated 30.03.2007	Second extension of EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil EO in stipulated EOP due to fluctuating market conditions abroad. Presently, they have sufficient orders for export and hope to complete the EO in the extended EOP. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** second extension in EOP beyond 2 years subject to fulfillment of provisions of Para 5.11(b) of HBP 2004-09 before endorsement of extension is made on EPCG authorization by RA concerned. Third party exports shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
46.	M/s Panchal Engineers, Nashik 18/84/AM-16/P-5	3130002192 dated 05.01.2007	i. Extension of block-wise EOP and extension of EOP. ii. Addition of alternate products.	The Committee took into account the submission of the party that they could not fulfil EO in stipulated EOP due to slump in the international market. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:**

				a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. The request for addition of alternate products for fulfillment of export obligation will be examined by RA in terms of policy/provisions. **This has the approval of DG.**
47.	M/s Sri Surya Granites, Chimakurthy. A.P 01/37/218/89/AM-18/EPCG-II	-----	Procurement of CAT 770G Off Highway Truck	The Committee observed that Department of Heavy Industry, vide their letter dated 16.06.2017, have stated that based on the undertaking given to DGFT by the applicant for restrictive use in mine area, ARAI, Pune's certificate dated 28.08.2013, the equipment applied for is exempted under Policy Circular No.48 dated 19.12.2008 subject to conditions to compliance with CMVR,1989 provisions as per chapter 87 of ITCH(HS). The Committee, therefore, decided to **direct RA**, **Hyderabad** for issuance of EPCG authorization for import of 03 Nos. of CAT 770G Off Highway Trucks under EPCG Scheme subject to compliance with CMVR,1989 provisions as per chapter 87 of ITCH(HS) with the condition that the same shall be used within the mine area.
48.	M/s Technymon Technology India Pvt. Ltd, Pune 01/37/218/304/AM-17/EPCG-II	3130003206 dated 16.06.2008 3130002779 dated 05.11.2007	Extension of block-wise EOP and extension of EOP.	The Committee took into account the submission of the party that they could not fulfil EO in stipulated EOP due to worldwide recession in export market. Presently, they have export orders in hand and are hopeful of completing the remaining EO within the extended EOP. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58**

				of FTP 2015-20 to allow: a) extension of block-wise EOP in respect of EPCG authorizations No.3130003206 dated 16.06.2008 and No.3130002779 dated 05.11.2007, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years in respect of EPCG authorization No. EPCG authorizations No.3130003206 dated 16.06.2008 on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
49.	M/s Surya Roshni Limited, New Delhi 18/193/AM-13/EPCG-II	0530146949 dated 21.08.2008	Amendment in export product.	The Committee took into account submission of the party that the product exported are same and similar but ITC(HS) code of Cold Rolled Steel Strips and Galvanised Pipes made of Steel are different. The Committee noted the comments of DIPP that the thickness plates of higher than 0.38 mm to 3.4 mm cannot be slitted by the machine. Further, the party has exported pipes in the wall thickness range of 3.38 mm to 7.11 mm. The pipes of wall thickness of more than 3.4 mm cannot be manufactured from this slitting machine. The Committee deliberated upon the case and decided to **defe**r it with directions to call the party for PH in the next meeting of the Committee before taking a decision in the matter.
50.	M/s Asian Colour Coated Ispat Ltd., Gurgaon. 01/36/218/250/AM-17/EPCG-I	0530142158 dated 18.10.2006 0530143100 dated 21.02.2007 0530146522	Condonation of delay in submission of installation certificate from Central Excise.	The Committee took into account the submission of the party that they have obtained the Chartered Engineer Certificate for installation Capital Goods. Thereafter they realised that installation certificate is to be taken from Central Excise Department and

<table>
<tr>
<td></td>
<td></td>
<td>dated
27.06.2008
0530159484
dated
12.10.2012</td>
<td></td>
<td>obtained the same from Central Excise in the year 2015 which is beyond the prescribed time period.

The Committee noted that the party has fulfilled their EO as per details given below:

<table>
<tr><th>Authorization no. & Date</th><th>EO fulfilled in %</th></tr>
<tr><td>0530143100 dt. 21.07.2007</td><td>105.40</td></tr>
<tr><td>0530159484 dt. 12.10.2012</td><td>103.70</td></tr>
<tr><td>0530142158 dt. 18.10.2006</td><td>106.89</td></tr>
<tr><td>0530146522 dt. 27.06.2008</td><td>94.53 (AEO also maintained).</td></tr>
</table>

The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay in submission of installation certificate subject to payment of composition fees of Rs. 5000/- against each authorization.

This has the approval of DG.</td>
</tr>
<tr>
<td>51.</td>
<td>M/s MCT Cards & Technology Pvt. Ltd., Manipal

18/140/AM-17/P-5</td>
<td>0730007897 dt. 13.03.2009
0730007481 dt. 15.10.2008
0730008210 dt. 13.09.2009
0730008250 dt. 24.09.2009
0730007471 dt. 10.10.2008
0730007546 dt. 07.11.2008
0730007479 dt. 15.10.2008
0730007485 dt. 15.10.2008
0730008251 dt. 24.09.2009
0730007486 dt. 15.10.2008
0730007937 dt. 09.04.2009
0730007480 dt. 15.10.2008</td>
<td>i. Extension of block-wise EOP in respect of 12 EPCG authorizations (at Sl. No. 1 to 12); and
ii. Extension of EOP for 2 years against 09 EPCG authorizations (at Sl. No. 1-9).</td>
<td>The Committee noted that as per RA report the party has submitted installation certificate in respect of only two EPCG authorizations Nos. 0730007897 dated 13.03.2009 & 0730007481 dated 15.10.2008 to RA concerned and against other 10 EPCG authorizations, they have not submitted the installation certificate to RA concern.

The Committee took into the account the submission of the party that they have submitted the installation certificate in respect of all the 12 authorization to RA concerned.

The Committee deliberated upon the case and decided to defer it with directions to obtain a fresh report from RA concerned with regards confirmation of submission of installation certificate in respect of all the authorization to them.</td>
</tr>
</table>

52.	M/s Meenakshi Leather & Co., Ranipet. 18/123/AM-16/P-5	0430009788 dated 21.04.2011	Extension of block-wise EOP, extension of EOP for one year.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to bad market conditions. Presently, they have purchase orders in hand. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for one year on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
53.	M/s ASP Exports Pvt. Ltd., Thane. 01/36/218/28/AM-18/EPCG-I	0330014319 dated 13.12.2006	i. Extension of block-wise EOP; and ii. Acceptance / regularization of exports of readymade garment made by their Group company (i.e. M/s Chisel Sports Pvt. Ltd.) w.e.f. 01.04.2011 to 31.08.2014.	The Committee noted that the party has not submitted documents for fulfilment of EO to RA concerned. The Committee deliberated upon the case and decided to **defer** the case with direction to ask the party to submit the documents for EO fulfilment to RA concerned and to obtain a fresh report from RA.
54.	M/s JSW Vallabh Tinplate Pvt. Ltd., Punjab. 01/36/218/125/AM-18/EPCG-I	3030008714 dated 13.09.2011 3030007933 dated 03.03.2011 3030007740 dated 12.01.2011	i. Extension of block-wise EOP in respect of 03 EPCG authorization nos. 3030008714 dt. 13.09.2011, 3030007933 dt. 03.03.2011 and 3030007740 dt. 12.01.2011. ii. Extension of EOP for 2 years against 02 EPCG authorization Nos. 3030007933 dt. 03.03.2011 and 3030007740 dt. 12.01.2011.	The Committee noted that the party has fulfilled 64.33% EO during the original EOP in respect of authorization no. 3030007740 dated 12.01.2011 and Nil against other two EPCG authorizations. The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to delay in starting of commercial production. The party has submitted proforma invoices and are confident to fulfil the EO within the extended time period. The Committee deliberated upon the

				case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of 03 EPCG authorization nos. 3030008714 dt. 13.09.2011, 3030007933 dt. 03.03.2011 and 3030007740 dt. 12.01.2011, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years against 02 EPCG authorization Nos. 3030007933 dt. 03.03.2011 and 3030007740 dt. 12.01.2011 on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
55.	M/s Sri Venkatram Spinners Pvt. Ltd., Rajapalayam. 01/37/218/69/AM-18/EPCG-II	3530002151 dated 24.11.2006 3530002169 dated 27.11.2006	Second extension in EOP for two years.	The Committee took into account the submission of the party that they could not fulfil EO in stipulated EOP and extended EOP due to recession in the international market. Presently, they have sufficient orders for export and hope to complete the EO in the extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** second extension in EOP beyond 2 years subject to fulfillment of provisions of Para 5.11(b) of HBP 2004-09 before endorsement of extension is made on EPCG authorization by RA concerned. Third party exports shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
56.	M/s Somnath	0330002020	Extension of EOP.	The Committee observed that the case

	Sortex, Akola, Maharashtra. 01/37/218/36/AM-15/EPCG-II	dated 24.04.2002		was placed in the EPCG Committee meeting held on 31.05.2017 wherein it was decided to **defe**r it with directions to call the party for PH in the next Committee meeting before taking a decision in the matter. The representative of the Party who appeared for PH stated that from 14.01.2004 to 08.06.2007 they fulfilled export obligation of 67.67% by export of non-Basmati Rice but could not fulfil remaining EO due to ban on export of non Basmati Rice during the period from 01.04.2008 to 08.09.2011. Therefore, they have requested for grant of extension in EOP, in terms of para 5.11.4 of HBP RE:2008)/ 2004-09. The Committee noted that the export of non-Basmati Rice was banned/prohibited, vide DGFT Notification No.38 dated 15.10.2007, for 15 days i.e. upto 31.10.2007 and then the ban lifted with conditions upto 27.03.2008. Again it was banned for a period from 01.04.2008 to 08.09.2011. The non-Basmati Rice was made free for export on 09.09.2011, vide Notification No.71 dated 09.09.2011. The Committee further noted that the party had time to fulfil export obligation by export of non-basmati rice for more than 5 ½ years from 24.04.2002 to 15.10.2007 and for more than 7 months from 10.09.2011 to 24.04.2012 during the EOP extension granted by RA for 2 years i.e from 23.04.2010 to 23.04.2012 . The Committee deliberated upon the case and decided to **reject** it as “Non-Basmati Rice” was banned for export and not the Basmati Rice. Besides, the firm was free to fulfill their export obligation with exports of Basmati Rice, Dal or Grains during the EOP from 20.04.2002 to 23.04.2010 and during the extended EOP from 24.04.2010 to 24.04.2012.
57.	M/s Manohar Enterprises, Bangalore. 18/162/AM-17/P-5	0730007473 dated 10.10.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfill the EO within original EOP due to cancellation of export orders. However, they have done 20,449 US$ out of 1, 11,670 US$ during the first block and 1293 US$ in second block period. Further, they are confident of getting orders of about USD 10,000 per month and fulfill the EO within the extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58**

				of FTP 2015-20 to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
58.	M/s Jindal Poly Films Ltd., New Delhi. 01/36/218/140/AM-17/EPCG-I	0530145218 dated 19.12.2007	Condonation of procedural lapse for mentioning wrong EPCG authorization number in the shipping bills.	The Committee took into account the submission of the party that the party has submitted that they have fulfilled more than 100% EO in respect of subject EPCG authorization. Due to oversight, the EPCG authorization No.0530145805 dated 13.03.2008 was wrongly mentioned in the shipping bills instead of the subject EPCG authorization no. 0530145218 dt. 19.12.2007. The Committee deliberated upon the case and decided to **defer** it with directions to ask the party that in how many shipping bills they have mentioned the wrong EPCG authorization number i.e. 0530145805 dt. 13.03.2008 and status of this authorization.

DGFT = Directorate General of Foreign Trade, DG = Director General, FTP = Foreign Trade Policy, HBP v1 = Handbook of Procedure Vol. I, EO = Export Obligation, EODC = Export Obligation Discharge Certificate, EOP = Export Obligation Period, EPCG = Export Promotion Capital Goods, RA = Regional Authority, BG = Bank Guarantee, FFE = Free Foreign Exchange, IEC = Importer-Exporter Code, DOR = Department of Revenue, IEM = Industrial Entrepreneurs Memorandum, RCMC = Registration-cum-Membership Certificate.
